

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

ALLAHABAD this the **28<sup>th</sup>** day of April, **2009**.

**HON'BLE MR. A.K. GAUR, MEMBER- J.  
HON'BLE MR. S.N. SHUKLA, MEMBER- A.**

**CIVIL CONTEMPT PETITION NO. 142 OF 2007**

**(Arising out of O.A No. 764 of 2006)**

Ram Karan Singh, S/o Late Ram Badaai Singh, R/o Village and Post-Ekail (Nagra), District- Ballia.

**VE R S U S**

Shri Ranjan Kumar Singh, Director of Postal Service, Gorakhpur Region, Gorakhpur.

.....Contemnor/opposite party

Present for applicant : Sri G.P. Singh  
Present for opposite parties: Sri S.C. Mishra

**O R D E R**

**DELIVERED BY HON'BLE MR. A.K. GAUR, J.M.**

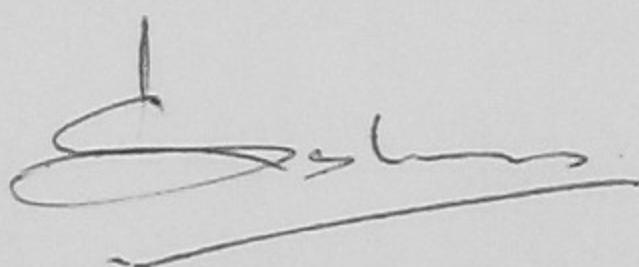
List has been revised. None appeared for the applicant. Sri S.C. Mishra has appeared for respondents. It is settled principle of law that the contempt is a matter between the court and contemnor, therefore, we proceed to decide the present contempt petition after hearing learned counsel for opposite party and on the basis of pleadings on record.

2. Having perused the Counter Affidavit filed by the respondents, wherein in para 8 it has clearly been stated that the applicant has been

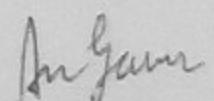
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taken up under DAR and disciplinary proceedings against him has been finalized vide order dated 25.06.2008 and the same was communicated to the applicant vide letter dated 27.06.2008 (Annexure CA-1). It has further been stated in para 9 of the Counter Affidavit that in compliance of judgment and order dated 25.07.2006, the entire matter was processed by the respondents and the respondents have gone through the appeal filed by the applicant dated 14.07.2006 and taking into account the material fact that he had been reinstated by the Superintendent of Post Offices, Ballia vide order dated 20.09.2006 with clear understanding that said reinstatement of the applicant will be without prejudice to the departmental proceedings coupled with the fact that the applicant has already been served with charge sheet vide order 13.06.2008, the said appeal of the applicant dated 14.07.2006 has been rejected vide order dated 19.06.2008.

3. In view of the averments made in the Counter Affidavit, we are firmly of the view that the respondents/opposite party has not committed any willful disobedience of the orders passed by this Tribunal. Accordingly Contempt Petition is dismissed. Notice discharged.



**MEMBER- A.**

  
**MEMBER- J**

/Anand/